

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 432/MP/2019**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
- Date of Hearing : 24.3.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Sasan Power Limited (SPL)
- Respondents : M.P. Power Management Co. Ltd. and 13 Ors.
- Parties Present : Shri Amit Kapur, Advocate, SPL  
Shri Vishrov Mukerjee, Advocate, SPL  
Shri Janmali Manikala, Advocate, SPL  
Shri Rohit Venkat, Advocate, SPL  
Ms. Juhi Senguttuvan, Advocate, SPL  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Shri Sakya Singha Chaudhuri, Advocate, PSPCL  
Ms. Meha Chandra, Advocate, PSPCL  
Shri M. G. Ramachandran, Sr. Advocate, HPPC & Rajasthan Discoms  
Ms. Poorva Saigal, Advocate, HPPC and Rajasthan Discoms  
Shri Shubham Arya, Advocate, HPPC and Rajasthan Discoms  
Shri G. Umapathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner requested for an adjournment on account of arguing counsel being engaged in part-heard matter before the Appellate Tribunal for Electricity. Request was allowed by the Commission and the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**